New Delhi, the 20th June, 2013

S.O. 1770(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, on being satisfied that it is necessary and expedient so to do, hereby makes the following further amendments to Schedule I of the said Act namely :—

In the said Schedule, in paragraph 11, after the words “under it” the words “This shall not, however, preclude the State Government or the District Programme Coordinator or the Programme Officer from engaging necessary staff and technical support, as may be necessary, from a Service Provider or in any other manner, on contractual basis for the effective implementation of the Scheme. The expenditure for engaging such staff shall be met out from the funds made available for meeting the administrative expenses.
under clause (c) of sub-section (1) of Section 22 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005”. shall be inserted.


D. K. JAIN, Jt. Secy.

Note:— Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005) was first amended vide number S.O. 323(E), dated the 6th March, 2007 and subsequently amended vide following numbers:—

1. S.O. 88(E), dated the 14th January, 2008
2. S.O. 1489(E), dated the 18th June, 2008
3. S.O. 3000(E), dated the 31st December, 2008
4. S.O. 1824(E), dated the 22nd July, 2009
5. S.O. 1860(E), dated the 30th July, 2009
6. S.O. 1484(E), dated the 30th June, 2011
7. S.O. 2202(E), dated the 22nd September, 2011
8. S.O. 2423(E), dated the 21st October, 2011
9. S.O. 1022(E), dated the 4th May, 2012
10. S.O. 2754(E), dated the 21st November, 2012
11. S.O. 164(E), dated the 14 January, 2013
12. S.O. 867(E), dated the 1st April, 2013.